

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 02**  
**(IB)-947(PB)/2020**

**IN THE MATTER OF:**

State Bank of India	...	Applicant/Petitioner
Vs		
Shagufta Khan	...	Respondent

**Order under Section 95 of Insolvency & Bankruptcy Code, 2016.**

**Order delivered on 15.02.2021**

**CORAM:**

**SH. B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

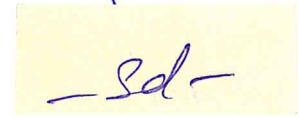
**PRESENT:**

For the RP : Mr. Abhishek Anand, Mr. Mohak Sharma, Advs.  
For Respondent : Mr. Arjun Syal Shreyan Das, Adv. for R2-5

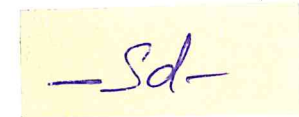
**ORDER**

**IA-558/2021**

On Interim order passed by Hon'ble Supreme Court on 12.02.2021, list this application for hearing on 01.03.2021.



**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**



**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**